BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 291 /2024 (SZ)

Earlier OA No. 903 of 2024 (PB) (LP)

<u>In the matter of</u>:

Mohan Kumar ..... Applicants

Versus

District Magistrate Karnataka and Another .... Respondents

<u>AFFIDAVIT ON BEHALF OF KARNATAKA STATE POLLUTION CONTROL BOARD</u>

PAPERBOOK

[PLEASE SEE INSIDE FOR INDEX]

DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

INDEX

Sl. No.	Particulars	Page Nos.
1.	**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT KARNATAKA STATE POLLUTION CONTROL BOARD**	1 - 5
2.	**ANNEXURE R - 1** Copy of letter of the District Magistrate Kodagu dated 30.09.2024	6
3.	**ANNEXURE R - 2** Copy of report of KSPCB preliminary inspection of the site, on 14/08/2025	7 - 11
4.	**ANNEXURE R - 3** Copy of Joint Inspection Report of 19.09.2025, together with English translation	12 - 20
	PROOF OF SERVICE	

PLACE: BENGALURU

DATE:

THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 291 /2024 (SZ)

Earlier OA No. 903 of 2024 (PB) (LP)

In the matter of:

Mohan Kumar ..... Applicants

Versus

District Magistrate Karnataka and Another ....

Respondents

AFFIDAVIT ON BEHALF OF THE KARNATAKA STATE POLLUTION CONTROL BOARD

1106

13

Document No. 1106 Book No. 4 Page No. 6 Dated 22/9/2025

I, Smt. Sabike Noobia, W/o. Imran Mohammad, aged about 41 years, presently working as the Deputy Environmental Officer, Karnataka State Pollution Control Board (the "**KSPCB**"), Mysore Region-02, do hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit, on behalf of the KSPCB. I am familiar with the facts and circumstances about the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and depose as set forth below:

1. It is respectfully submitted that the Applicant in this matter, by way of a letter petition, had alleged that there is illegal mining activity being undertaken

Sabike Noobia
Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

NOTARY
C. MANGALA
B.A., LL.B.,
Advocate & Notary
Reg. No. 5999
MYSORE
Expiry On : 30/05/2028
GOVERNMENT OF INDIA

22 SEP 2025

No of Corrections ....

2

in the subject-matter area i.e., Hasuvinakavalu Village, Periyapattana Taluk, Mysuru District, based on forged documents and further that a natural source of water and a natural water pond have been blocked by such activity.

2. Consequently, the Principal Bench of this Hon'ble Tribunal had directed, by order dated 04.09.2024, that a Joint Committee consisting of the District Magistrate Kodagu and the KSPCB should provide a factual report on the subject matter. The District Magistrate, Kodagu, was designated as the nodal officer for the conduct of the site inspection and reporting of the factual status of the matter. Further thereto, the KSPCB contacted the office of the District Magistrate, Kodagu, after having awaited the conduct of a site inspection for a reasonable period of time. However, the District Magistrate, Kodagu provided to the KSPCB, a letter dated 30.09.2024 addressed to the Registrar of the National Green Tribunal, South Zone, informing the Registrar that the subject-matter area, i.e., Hasuvinakavalu Village, Periyapattana Taluk, Mysuru District, did not fall within the purview/jurisdiction of the District Magistrate, Kodagu. It was also stated in the letter that the subject-matter area falls within the jurisdiction of the District Magistrate, Mysore. A copy of the letter of the District Magistrate Kodagu dated 30.09.2024, is annexed herewith as **ANNEXURE R1.**

3. Given the above developments, the KSPCB proceeded to undertake a preliminary inspection of the subject-matter site independently, i.e., without the involvement of the District Magistrate, Kodagu or the District Magistrate

Document No. 1106 Book No. 4
Page No. 12 Dated 22/9/2025

Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

NOTARY
C. MANGALA
B.A., LL.B.
Advocate & Notary
Reg. No. 5999
MYSORE
Expiry On : 30/05/2028
GOVERNMENT OF INDIA
No of Corrections ....
22 SEP 2025

3

Mysore, on 14/08/2025. This was necessitated by the fact that this Hon'ble Tribunal, on 31.07.2025, had recorded in its order that the Joint Committee Report should be filed before the next date of hearing, failing which, the same would be taken on record only with payment of costs, to be paid by the Office of the District Magistrate and the KSPCB separately. Upon preliminary inspection of the site on 14/08/2025 (subject to inputs from the Office of the District Magistrate, Mysore, on aspects that fall within their jurisdiction, such as the siting of the unit and the existence of a pond or natural waterway), the following observations/facts were noted:

(a) Consent for Establishment (**"CFE"**) was issued by the KSPCB to M/s. Surya Rock Co., at the subject-matter site, Sy. No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458 & 459, Hasuvinakavalu Village, Periyapatana Taluk, Mysore District, for stone crushing activity and manufacturing of M-Sand, vide consent order No. 334504, dated 22/11/2022, which is valid until 09.11.2027;

(b) At the above-stated site, the necessary machinery was still under the process of installation, and the unit was not operational; and

(c) Upon visual inspection of the site, it was noted that there was no natural water source or natural pond found in the subject matter area.

Document No. 1106 Book No. 4 Page No. 13 Dated 22/9/2025

Sabina Neobia

Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

NOTARY
C. MANGALA
B.A., LL.B.,
Advocate & Notary
Reg. No. 5999
MYSORE
Expiry On : 30/05/2028
GOVERNMENT OF INDIA

No of Corrections .... nil

22 SEP 2025

A copy of the preliminary inspection report of the site conducted on 14/08/2025, independently by the KSPCB, is annexed herewith as **ANNEXURE R2.**

4. Subsequently, based on the decision of the District Magistrate, Mysore, dated 17.09.2025, a joint inspection by the Office of the District Magistrate, Mysore and the KSPCB, of the subject-matter site was conducted on 19.09.2025. Based on this inspection, it has been noted by the Office of the District Magistrate, Mysore, that there was no existing water body or natural waterway in the subject-matter area, and the same is reflected in the revenue records. It is respectfully submitted that the Office of the District Magistrate will be the competent authority to make comprehensive submissions on this aspect. As part of KSPCB's observations, the permissions granted to M/s. Surya Rock Co., to undertake stone crushing activity at the subject-matter site, was verified and recorded in the joint inspection report of 19.09.2025. It was noted that only CFE has been issued to the project-proponent until now and construction activity was in progress as on the date of inspection, as detailed in paragraph 3 (a) herein above. A copy of the Joint Inspection Report of 19.09.2025, together with the relevant revenue records and English translation, is annexed herewith as **ANNEXURE R3.** The contents of the same may be read herein as part and parcel of the affidavit and are not reproduced herein to avoid repetition.

Document No....1196 Book No....1 Page No....12.... Dated....22/9/2025

Sabina Nootia

Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

NOTARY C. MANGALA B.A., LL.B. Advocate & Notary Reg. No. 5999 MYSORE Expiry On : 30/05/2028 GOVERNMENT OF INDIA

No of Corrections ....

22 SEP 2025

5. It is respectfully submitted that KSPCB will be obliged to provide any other information that may be required by this Hon'ble Tribunal.

Sabina Noobia

DEPONENT

Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

Docum. No. 1126 Book No. 7
Page No. 13 Dated 22/9/2025

VERIFICATION

Verified on this 22nd day of September, 2025, at Mysore, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

Sabina Noobia

DEPONENT

Deputy Environmental Officer
Karnataka State Pollution Control Board
Regional Office-2, Mysore (Rural)

NOTARY
C. MANGALA
B.A., LL.B.,
Advocate & Notary
Reg. No. 5999
MYSORE
Expiry On :
30/05/2028
GOVERNMENT OF INDIA

Solemnly Affirmed & Declared
Before me on 22 SEP 2025

NOTARY MYSORE
22/9/2025

No of Corrections Nil

6

ANNEXURE - R1

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಕೊಡಗು ಜಿಲ್ಲೆ, ಮಡಿಕೇರಿ

Office of the Deputy Commissioner & District Magistrate, Kodagu District, Madikeri. Phone No. 08272-225500, Fax: 08272-225900 E-mail deo.kodagu@gmail.com

No. NGT/DC&DM/2024-25

Date: 30/09/2024

To,

The Registrar,
Hon'ble National Green Tribunal
Southern Zonal Bench,
Kalas Mahal, Kamaraj Salai,
PWD Estate, Chepauk,
Triplicane, Chennai,
Tamil Nadu 600005.

Sir,

Sub: ORDER passed by NGT, New Delhi in Original Application No. 903/2024-reg

****

With reference to the above subject, this office had received a Order passed by Hon'ble NGT, New Delhi in Original Application No. 903/2024.(Copy enclosed for kind perusal) The said Order is passed pertaining to complaint made by Sri. Mohan Kumar, Makkandur Village & Post, Madikeri Taluk, Kodagu District regarding illegal mining in Hasuvinakau Village, Haranahalli Hobli, Periyapatna Taluk, Mysore District.

The said complaint pertains to Mysore District, Karnataka State and comes under jurisdiction of **District Magistrate, Mysore District**.

This is for your kind consideration and needful.

Encl: As above

Yours faithfully,

Deputy Commissioner &
District Magistrate, Madikeri
Kodagu District

7 **ANNEXURE** - R2

Inspection Report of Dr. Sabike Noobia,DEO, KSPCB.,RO-2, Mysuru (Rural)

1.	Name and Address of the Industry	**M/s. Surya Rock Co.,** Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, PeriyapatnaTaluk, Mysuru District
2.	Name, designation of the occupier and correspondence address	Sri KanakrajUkkandan, Partner., M/s. Surya Rock Co., Sy .No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, PeriyapatnaTaluk, Mysuru District
3.	Type of activity of the industry along with category and classification as per Board notification	Small Orange; O-64; (Stone crusher & M-Sand Manufacturing activity)
4.	Consent status	Obtained CFE under both Water and Air Acts vide Order No. CTE-334504 dated 22/11/2022
5.	Persons contacted	Sri. Francis Arooja., Supervisor
6.	Date of inspection.	14/08/2025
7.	Proposed products	Stone Crusher for production of graded Jelly of different size–25000TPM M-Sand from stone aggregates with VSI crushing, screening & washing operation- 1250 TPM P-Sand from stone aggregates with VSI crushing, screening & washing operation- 3000 TPM
8.	Purpose of Inspection	As per Board Office vide letter No. 1907 dated 5/08/2025.

PREAMBLE:

Consent for Establishment was issued by the RSEO, Zonal Office, Mysuru to M/s. Surya Rock Co., located at Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459,Hasuvinakavalu Village, PeriyapatnaTaluk, Mysuru District for Stone crushing activity and manufacturing of M-Sand vide consent order No.334504 dated 22/11/2022 based on B-1 issued by the District Stone Crushers Licensing and Regulation Authority, Mysuru District dated 12/10/2022. Copies enclosed as **Annexure I and II** respectively.

In mean time, this office has received complaint filed by Sri. Mohan Kumar, Makkandur Village and Post , Madikeri Taluk to MOEF, Regional office, Bengaluru alleging that Sri Kanakaraju

has established Stone Crusher at Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459,Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District illegally by using forged documents and now he is in the process of obtaining mining license using forged documents and permanently blocked natural water source and a natural water pond. Complaint Copy enclosed for your reference as **Annexure III**. Hence the complaint was forwarded to **The Senior Geologist., Department of Mines and Geology,** Mysuru vide letter No.3455 dated 21/03/2024 to verify the Survey Numbers mentioned in Form B1 issued to M/s Surya Rocks to carry stone crusher and M-Sand activity. Copy enclosed as **Annexure IV** for kind reference.

Department of Mines & Geology, Mysuru has submitted reply and have stated that the current status of the project shall be given after checking the previous documents, also as per perusal of the file, quarry lease sanctioned sought have been applied to Mines and Geology Department and objection letter is issued by Hunsur Sub divisional officer and condition is imposed by Deputy Conservator of Forests, Hunsur Sub division. They have mentioned that letter has been addressed to Tahasildar, Periyapatna Taluk for getting clear opinion w.r.t details of the pond. Copy of the same are enclosed as **Annexure V** for kind reference.

In mean while, the complainant Sri Mohan Kumar, Makkandur Village and Post , Madikeri Taluk has filed an application before Hon'ble National Green Tribunal vide original application No.903/2024 and thus order has been passed by the Hon'ble National Green Tribunal stating that Sri Kanakaraju has established Stone Crusher at Sy. No. 454, 456 and 457 at Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District . He stated that the land had a natural water source and a pond. The proponent has permanently blocked natural water source and destroyed pond. Action of proponent is causing damage to Environment in larger way. In view of this, Hon'ble National Green Tribunal has passed order framing joint committee comprising District **Magistrate Kodagu and KSPCB Kodagu** and to submit report.

On scrutinization of the Hon'ble National Green Tribunal ., The application comes under the jurisdiction of Regional office-2, Mysuru (Rural). Hence letter was addressed to Legal cell, Board office vide letter No.1756 dated 18/10/2024 to seek time before Hon'ble National Green Tribunal and to transfer the complaint from Kodagu District to Hon'ble **Mysuru District Commissioner**. Copies enclosed as **Annexure VI and Annexure VII** for reference.

Further, Hon'ble National Green Tribunal Principal Bench, New Delhi Bench has passed the order and transferred the Complaint to Hon'ble National Green Tribunal , Southern Zone , Chennai and renumbered the Original application No. from 903/2024 to Original application No. 291 of 2024 (SZ) and also notice has been served to the respondents through the tribunal and the matter was posted on **22/01/2025.**

Again, On scrutinization of Hon'ble National Green Tribunal Original Application No. 903/2024., Letter was addressed to Board Office vide letter No.2577-79 dated 2/01/2025 **for the transfer of the complaint from Kodagu District to Mysuru District before the Hon'ble National**

Green Tribunal , Southern Zone Chennai with Original application No. 291 of 2024 (SZ). Copies enclosed as **Annexure VIII and Annexure IX** for reference.

Again this Office received letter from Board Office vide letter No.1907 dated 5/08/2025 and directed to conduct an inspection individually and submit the report. Hence, In view of the Board Office letter, the crusher was inspected by DEO of this office on 14/08/2025 and following observations were made:

- Consent for Establishment was issued by the RSEO, Zonal Office, Mysuru to M/s. Surya Rock Co., located at Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459,Hasuvinakavalu Village, PeriyapatnaTaluk, Mysuru District for Stone crushing activity and manufacturing of M-Sand vide consent order No.334504 dated 22/11/2022 valid upto 09.11.2027.

- M/s. Surya Rock Co., at Sy .No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru was not in operation. The plant and machineries are under installation.
- Visually there were no natural water source/bodies or pond found in the crusher premises or near by crusher area.
- Photographs taken during the inspection is enclosed.

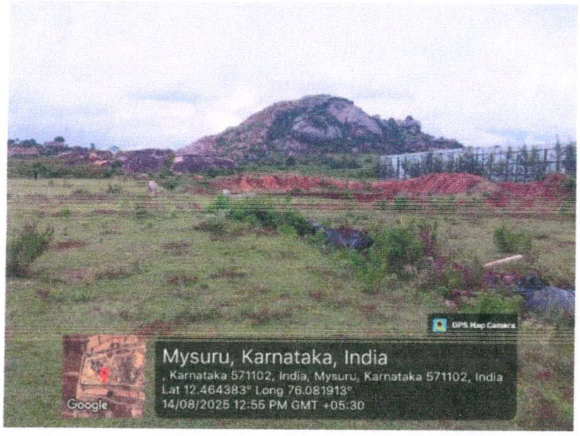
Further this office has already forwarded the request letter to Board office, legal Section to transfer the complaint from Kodagu district to Mysore District before the Hon'ble NGT, Southern Zone, Chennai as the application comes under the Jurisdiction of RO-2, Mysuru (Rural) on 2/01/2025.

In this regards, once again requested the Board Office to issue a letter to Hon'ble NGT, Southern Zone, Chennai to transfer the complaint from Kodagu District to Mysuru District.

Sabitha Neetri

Deputy Environmental Officer
RO-2, Mysore (Rural)

Photographs taken on 14/08/2025 in respect of M/s. Surya Rock Co.,Sy .No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District



Deputy Environmental Officer
RO-2, Mysore (Rural)

12

ANNEXURE - R3

ಜಂಟಿ ತನಿಖಾ ವರದಿ

ಪ್ರಸ್ತಾವನೆ:

ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ರವರ ವರದಿ:

ಅರ್ಜಿದಾರರು ಕೋರಿರುವ ಸ.ನಂ. 454, 456, 457 ಮೂಲ ಸ.ನಂ. 2 (ಮೂಲ ಗೋಮಾಳ) ರಿಂದ ದುರಸ್ಥಿಯಾಗಿದ್ದು ಖರ್ದಾದಂತೆ ಸ.ನಂ. 454, 456 ಮತ್ತು 457 ಸರ್ಕಾರಿ ಬೀಳು ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. 1995-96 ರಲ್ಲಿ ಸದರಿ ಸ.ನಂ.ಗಳು ಬಗರ್ ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಮೂಲಕ ಸ.ನಂ. 454ರಲ್ಲಿ 2-31 ಎಕರೆ ಕಾಳೇಗೌಡ ಬಿನ್ ಮುದ್ದೇಗೌಡ ರವರಿಗೆ ದಿನಾಂಕ: 12/2/1996, ಸ.ನಂ. 456ರಲ್ಲಿ 2-27 ಎಕರೆ ಮರೀಗೌಡ ಬಿನ್ ಮಲ್ಲೇಗೌಡ ರವರಿಗೆ ದಿನಾಂಕ: 27/12/1995 ಹಾಗೂ ಸ.ನಂ. 457 ರಲ್ಲಿ 2-23 ಎಕರೆ ರಾಜೇಗೌಡ ಬಿನ್ ಹೊನ್ನೇಗೌಡರವರಿಗೆ ದಿನಾಂಕ: 30/12/1995 ರಲ್ಲಿ ಸಾಗುವಳಿ ದಾಖಲಾಗಿರುತ್ತದೆ.

ನಂತರ 2016-17 ಸಾಲಿನಲ್ಲಿ ಸದರಿ ಸ.ನಂ ಗಳಾದ 454 ಹಾಗೂ 456 ಪೋಡಿ ವಿಭಜನೆಯಾಗಿ ತದನಂತರ 2017-18ರ ಸಾಲಿನಲ್ಲಿ ಸ.ನಂ. 454/1,2,3,4,5,6 ಮತ್ತು 456/1,2,3,4,5,6,7,8,9,10 ಮತ್ತು 2018-19ರಲ್ಲಿ ಸ.ನಂ. 457 ರ ಜಮೀನು ಯು ಕನಕರಾಜು ಬಿನ್ ಯು ಆನಂದ್ ರವರಿಗೆ ಕ್ರಯ ಪತ್ರದಂತೆ ಖಾತೆಯಾಗಿರುವುದು ದಾಖಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು 2022-23ರ ಸಾಲಿನಲ್ಲಿ ಯು ಕನಕರಾಜು ಬಿನ್ ಯು ಆನಂದ್ ರವರಿಗೆ ಸೇರಿದ ಸ.ನಂ 454/1,2,3,4,5,6, 456/1,2,3,4,5,6,7,8,9,10 ಹಾಗೂ 457 ರ ಜಮೀನುಗಳು ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವುದು ದಾಖಲಾಗಿರುತ್ತದೆ.

ಅರ್ಜಿದಾರರ ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಸದರಿ ಸ.ನಂ 454, 456 ಮತ್ತು 457 ರಲ್ಲಿ ಪ್ರಸ್ತುತ ಸ್ಥಳ ಪರಿಶೀಲನೆಯಲ್ಲಿ ನೀರು ಶೇಕರಣೆಯಾಗಿರುವ ಯಾವುದೇ ಕುರುಹು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ವರದಿ:-

ಅರ್ಜಿದಾರರು ತಿಳಿಸಿರುವ ಸ.ನಂ. 454, 456 ಮತ್ತು 457 ರ ಪ್ರದೇಶದ ಬಗ್ಗೆ ಇರುವ ಭೂದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ವಿವರಿಸಿದೆ

"ಮೂಲ ನಕಾಶೆಯಂತೆ 1919ರಲ್ಲಿ "

ಮೂಲ ಗ್ರಾಮ ನಕಾಶೆಯತೆ ಸ.ನಂ.2 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 269-02 ಬ ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ. ಮೂಲ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ ಈ ಸರ್ವೆ ನಂಬರನಲ್ಲಿ ಕಟ್ಟೆ ಬಗ್ಗೆ ಯಾವುದೇ ಚಿಹ್ನೆ ದಾಖಲಿಸಿರುವುದಿಲ್ಲ.(ಮೂಲ ನಕಾಶೆ ಮತ್ತು ರೀ ಸರ್ವೆ ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸದೆ).

13

"ದುರಸ್ಥಿ ನಕಾಶೆಯಂತೆ 1961 ರ ಪೋಡಿಯಂತೆ"

ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಮೂಲ ಸ.ನಂ.2 ರಲ್ಲಿ 1961ರ ಸಾಲಿನಲ್ಲಿ ಪೋಡಿ ಅಳತೆಯಾದಾಗ ಸ.ನಂ.2 ರಲ್ಲಿ ಹೊಸ ಸ.ನಂ. 454 ರಲ್ಲಿ 2-31, 0-12, 2-19 ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಆಕಾರಬಂದು ದುರಸ್ತಿಯಾಗಿರುತ್ತದೆ. ದುರಸ್ತಿಯಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-12 ಗುಂಟೆ ಖರಾಬು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟೆಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು ನೈಸರ್ಗಿಕವಾಗಿ ಹರಿಯುವ ಹಳ್ಳವಾಗಲೀ ನಕಾಶೆಯಂತೆ ಇರುವುದಿಲ್ಲ. (ಸದರಿ ದುರಸ್ಥಿ ಗ್ರಾಮ ನಕ್ಷೆ ಮತ್ತು ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).

ಸದರಿ ಸ.ನಂ.454 ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ತೋರಿಸಲಾಗಿರುವ ಕಟ್ಟೆಚಿಹ್ನೆಯಿಂದ ಸದರಿ ಕ್ರಷರ್ ಘಟಕಕ್ಕೆ ನೀಡಲಾಗಿರುವ ಸುರಕ್ಷಿತಾ ವಲಯ ಪ್ರದೇಶದಿಂದ 150 ಮೀಟರ್ ಅಂತರದಲ್ಲಿರುತ್ತದೆ.

<u>ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿ 2, ಮೈಸೂರು (ಗ್ರಾಮಾಂತರ) ರವರ ವರದಿ:-</u>

ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರವಾನಿಗೆ ಪ್ರಾಧಿಕಾರ ಮೈಸೂರುರವರಿಂದ ಫಾರಂ B1 ಅನ್ನು ಸಂ:DMG/SGM/SC/RL/2022-23/965 ದಿನಾಂಕ:12/10/2022 ರಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಮಂಡಳಿಯ ವಲಯ ಕಛೇರಿಯಿಂದ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರಿಗೆ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ಸಂ:CTE-334504 ದಿನಾಂಕ:12/11/2022 ರಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಮಂಡಳಿಯಿಂದ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ ಆದರೆ ಸದರಿ ಕಲ್ಲು ಪುಡಿ ಘಟಕಕ್ಕೆ ಮಂಡಳಿಯಿಂದ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಆದೇಶ ಸಂ: FEE106 EPC 2021 (i) ದಿನಾಂಕ:10/12/2021 ರಲ್ಲಿ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು (Effluent) ಉತ್ಪತ್ತಿ ಮಾಡುವ ಘಟಕಗಳಿಗೆ ನೀರಿನ ಮೂಲಗಳಿಂದ (river & lake). ಕನಿಷ್ಠ 75 ಮೀಟರ್ ಗಳ ಅಂತರವಿರಬೇಕಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಸದರಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ಕಲ್ಲುಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕದಿಂದ 75 ಮೀಟರ್‌ಗಳ ಅಂತರದಲ್ಲಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ನೀರಿನ ಮೂಲಗಳು ಕಂಡುಬಂದಿರುವಿದಿಲ್ಲ.

<u>ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ರವರ ವರದಿ:-</u>

ಮೈಸೂರು ಜಿಲ್ಲೆ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಪಟ್ಟ ಜಮೀನಿನ ಪ್ರದೇಶ ಸ.ನಂ. 454/5,6, 455/1, 456/8,9,10, 457, 458 ಮತ್ತು 459 ರ ಭಾಗದಲ್ಲಿ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶಕ್ಕೆ ಮೇ||ಸೂರ್ಯ ರಾಕ್ಸ್

"ದುರಸ್ಥಿ ನಕಾಶೆಯಂತೆ 1961 ರ ಪೋಡಿಯಂತೆ"

ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಮೂಲ ಸ.ನಂ.2 ರಲ್ಲಿ 1961ರ ಸಾಲಿನಲ್ಲಿ ಪೋಡಿ ಅಳತೆಯಾದಾಗ ಸ.ನಂ.2 ರಲ್ಲಿ ಹೊಸ ಸ.ನಂ. 454 ರಲ್ಲಿ 2-31, 0-12, 2-19 ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಆಕಾರಬಂದು ದುರಸ್ತಿಯಾಗಿರುತ್ತದೆ. ದುರಸ್ತಿಯಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-12 ಗುಂಟೆ ಖರಾಬು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟೆಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು ನೈಸರ್ಗಿಕವಾಗಿ ಹರಿಯುವ ಹಳ್ಳವಾಗಲೀ ನಕಾಶೆಯಂತೆ ಇರುವುದಿಲ್ಲ. (ಸದರಿ ದುರಸ್ಥಿ ಗ್ರಾಮ ನಕ್ಷೆ ಮತ್ತು ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).

ಸದರಿ ಸ.ನಂ.454 ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ತೋರಿಸಲಾಗಿರುವ ಕಟ್ಟೆಚಿಹ್ನೆಯಿಂದ ಸದರಿ ಕ್ರಷರ್ ಘಟಕಕ್ಕೆ ನೀಡಲಾಗಿರುವ ಸುರಕ್ಷಿತಾ ವಲಯ ಪ್ರದೇಶದಿಂದ 150 ಮೀಟರ್ ಅಂತರದಲ್ಲಿರುತ್ತದೆ.

<u>ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿ 2, ಮೈಸೂರು (ಗ್ರಾಮಾಂತರ) ರವರ ವರದಿ:-</u>

ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರವಾನಿಗೆ ಪ್ರಾಧಿಕಾರ ಮೈಸೂರುರವರಿಂದ ಫಾರಂ B1 ಅನ್ನು ಸಂ:DMG/SGM/SC/RL/2022-23/965 ದಿನಾಂಕ:12/10/2022 ರಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಮಂಡಳಿಯ ವಲಯ ಕಛೇರಿಯಿಂದ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರಿಗೆ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ಸಂ:CTE-334504 ದಿನಾಂಕ:12/11/2022 ರಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಮಂಡಳಿಯಿಂದ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ ಆದರೆ ಸದರಿ ಕಲ್ಲು ಪುಡಿ ಘಟಕಕ್ಕೆ ಮಂಡಳಿಯಿಂದ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಆದೇಶ ಸಂ: FEE106 EPC 2021 (i) ದಿನಾಂಕ:10/12/2021 ರಲ್ಲಿ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು (Effluent) ಉತ್ಪತ್ತಿ ಮಾಡುವ ಘಟಕಗಳಿಗೆ ನೀರಿನ ಮೂಲಗಳಿಂದ (river & lake). ಕನಿಷ್ಠ 75 ಮೀಟರ್ ಗಳ ಅಂತರವಿರಬೇಕಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಸದರಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ಕಲ್ಲುಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕದಿಂದ 75 ಮೀಟರ್‌ಗಳ ಅಂತರದಲ್ಲಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ನೀರಿನ ಮೂಲಗಳು ಕಂಡುಬಂದಿರುವಿದಿಲ್ಲ.

<u>ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ರವರ ವರದಿ:-</u>

ಮೈಸೂರು ಜಿಲ್ಲೆ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಪಟ್ಟ ಜಮೀನಿನ ಪ್ರದೇಶ ಸ.ನಂ. 454/5,6, 455/1, 456/8,9,10, 457, 458 ಮತ್ತು 459 ರ ಭಾಗದಲ್ಲಿ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶಕ್ಕೆ ಮೇ||ಸೂರ್ಯ ರಾಕ್ಸ್

ಸ್ಟೋನ್ ಕ್ರಷರ್, ಪ್ರೊ|| ಶ್ರೀ ಕನಕರಾಜು ಯು ಬಿನ್ ಆನಂದ ರವರು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ದಿನಾಂಕ :28/06/2022 ರಂದು ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 6/7/2022 ರಂದು ಕಂದಾಯ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ, ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಕೈಗೊಂಡು ಅರ್ಜಿತ ಪ್ರದೇಶದ ನಕ್ಷೆಯಂತೆ ಪಶ್ಚಿಮ ದಿಕ್ಕಿನಲ್ಲಿ ಬಂಡಿದಾರಿ ನಮೂದಿಸಿದ್ದು ಸದರಿ ಬಂಡಿದಾರಿಯಿಂದ 50 ಮೀಟರ್ ಸುರಕ್ಷತಾ ಅಂತರಬನ್ನು ಕಾಯ್ದಿರಿಸಿ ಅರ್ಜಿತ ಪ್ರದೇಶದ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶದಲ್ಲಿ 1-22 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕಡಿತಗೊಳಿಸಿ ಉಳಿದ 3-06 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಸುರಕ್ಷಿತಾ ವಲಯವೆಂದು ಜಂಟಿ ತಪಾಸಣೆಯಲ್ಲಿ ಗುರುತಿಸಲಾಗಿರುತ್ತದೆ. ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ನಿಯಮಗಳು 2014 ರಂತೆ 3-06 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಸುರಕ್ಷಿತ ವಲಯವೆಂದು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣಾ ಮತ್ತು ಪರವಾನಿಗೆ ನಿಯಂತ್ರಣಾ ಪ್ರಾಧಿಕಾರದಿಂದ ಫಾರಂ B1 ವಿತರಿಸಿದ್ದು ಲೈಸೆನ್ಸ್ ಪ್ರಕ್ರಿಯೆಯು ಬಾಕಿ ಇರುತ್ತದೆ.

ಮುಂದುವರೆದು ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ 454, 456 ಮತ್ತು 457 ಸ.ನಂ.ಗಳನ್ನು ಒಳಗೊಂಡಂತೆ 455, 458 & 459 ಸ.ನಂ.ಗಳನ್ನು ಸೇರಿಸಿ ಒಟ್ಟು 10 ಎಕರೆ ಪ್ರದೇಶಕ್ಕೆ ದಿನಾಂಕ:21/3/2023 ರಂತೆ ಶ್ರೀ ಕನಕರಾಜು ರವರು ಕಟ್ಟಡಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಸದರಿ ಅರ್ಜಿಯ ಸಂಬಂಧ ಕಂದಾಯ ಇಲಾಖೆ ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಗಳ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಕೋರಿ ನಿಯಮಾನುಸಾರ ದಿನಾಂಕ:3/4/2023 ರಂದು ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು ಕಂದಾಯ ಇಲಾಖೆಯ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತಗೊಂಡಿದ್ದು, ಅರಣ್ಯ ಇಲಾಖೆಯ ಸಂಪೂರ್ಣ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತವಾಗದ ಕಾರಣ ಜಿಲ್ಲಾ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಜಿಲ್ಲಾ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ತೀರ್ಮಾನದಂತೆ ಅರಣ್ಯ ಇಲಾಖೆಯ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತಗೊಂಡ ನಂತರ ಮಂಜೂರಾತಿ ಕ್ರಮವಹಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸದರಿ ಅರ್ಜಿಯು ಮಂಜೂರಾತಿ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇರುತ್ತದೆ.

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮೈಸೂರ್ರು ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂ: ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/2025-26/ ದಿನಾಂಕ:17/9/2025 ರಂತೆ ದಿನಾಂಕ: 19/9/2025 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳವರ ಪತ್ರದಲ್ಲಿ ರಚಿತವಾಗಿರುವ ತಂಡವು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಜರುಗಿಸಿ ಸ್ಥಳದ ವಾಸ್ತಾವಾಂಶವನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ವಿವರಿಸಿದೆ.

ಪ್ರಸ್ತುತ ಸ್ಥಳದಂತೆ ಸ.ನಂ.454, 456 ಮತ್ತು 457 ರ ಪ್ರದೇಶವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ದುರಸ್ಥಿಯಾದ ಸ.ನಂ.454/5, 454/6, 456/10, 456/8, 456/9 ಮತ್ತು 457 ರ ಪ್ರದೇಶದಲ್ಲಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ ಸ್ಟೋನ್ ಕ್ರಷರ್ ಪ್ರೊ|| ಶ್ರೀ ಕನಕರಾಜು ಯು ಬಿನ್ ಆನಂದ್ ರವರು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣಾ ಪ್ರಾಧಿಕಾರದಿಂದ ಫಾರಂ B1 ಪಡೆದು ನಂತರ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿರವರಿಂದ ಸಂ:CTE-334504 ಪಡೆದು ಕ್ರಷರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪನೆಯ ಹಂತದಲ್ಲಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸದರಿ ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಯಲ್ಲಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಗೂ ಕಟ್ಟಡ ಕಲ್ಲು ಗುತ್ತಿಗೆಗೆ ಭೂ ಮಾಲೀಕರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿತ ಪ್ರದೇಶದಲ್ಲಿ ಭೌತಿಕವಾಗಿ ಯಾವುದೇ ಕಟ್ಟೆ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕುರುಹುಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಭೂದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಸ.ನಂ. 456 ಮತ್ತು 457 ರಲ್ಲಿ ಯಾವುದೇ ನೀರುನ ಮೂಲಗಳು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ. ಸ.ನಂ. 454ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ಮಾತ್ರ ಕಟ್ಟೆ ಗುರುತು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟೆಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು

ನೈಸರ್ಗಿಕವಾಗಿ ಹರಿಯುವ ಹಳ್ಳವಾಗಲೀ ನಕಾಶೆಯಂತೆ ಇರುವುದಿಲ್ಲ. ಉಳಿದಂತೆ ಸ.ನಂ. 454, 456 ಮತ್ತು 457 ರ ಪ್ರದೇಶಗಳ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿ ಭೌಗೋಳಿಕವಾಗಿ ಕಟ್ಟೆ ಇಲ್ಲದಿರುವುದು ಹಾಗೂ ನೀರಿನ ಸಂಗ್ರಹಣೆ ಇಲ್ಲದ ಕಾರಣ ಪರಿಸರಕ್ಕೆ ಹಾನಿಯಾಗುತ್ತಿರುವ ಬಗ್ಗೆ ಅಥವಾ ಪರಿಸರಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಂಭವವನ್ನು ಅಂದಾಜಿಸಲು ಸಾಧ್ಯವಿರುವುದಿಲ್ಲ. ಸದರಿ ಸ.ನಂ.ಗಳ ಪ್ರದೇಶಗಳಲ್ಲಿ ವಾಸ್ತವಾಂಶದಂತೆ ಕಟ್ಟೆ ಇರುವುದಾಗಲಿ ಅಥವಾ ನೀರು ನಿಂತಿರುವುದಾಗಲಿ ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದಾಗಿ ದೂರುದಾರರು ತಿಳಿಸಿರುವಂತೆ ನೀರಿನ ಮೂಲಗಳಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಸದರಿ ನೀರಿನ ಕಟ್ಟೆಯಿಂದ ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕೆ ನೀರನ್ನು ಬಳಸುತ್ತಿರುವುದಾಗಲಿ ಅಥವಾ ಜನ ಜಾನುವಾರುಗಳು ಸದರಿ ನೀರನ್ನು ಬಳಸುತ್ತಿರುವುದು ಸ್ಥಳ ಪರಿಶೀಲನೆಯಲ್ಲಿ ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಸದರಿ ಸ್ಥಳ ಪರಿಶೀಲನೆಯಲ್ಲಿ ತೆಗೆಯಲಾದ ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಹಾಗೂ ಭೂಮಾಪಕರ ನಕ್ಷೆ ಈ ಕೂಡ ಲಗತ್ತಿಸಿದೆ.

Pushpavathi.K.N Sabika Noori

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ, ಪಿರಿಯಾಪಟ್ಟಣ

ತಹಶೀಲ್ದಾರ್ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು

ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿಗಳು
ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ
ಮೈಸೂರು

ಉಪಪರಿಸರ ಅಧಿಕಾರಿಗಳು
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ
ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಮೈಸೂರು ಪ್ರ.ಕ 2 (ಗ್ರಾಮಾಂತರ)

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು
ಹುಣಸೂರು ಉಪವಿಭಾಗ
ಮೈಸೂರು ಜಿಲ್ಲೆ

17

TRANSLATED COPY OF ANNEXURE- R3

Joint Inspection Report

This is a joint Inspection report that details the findings from various departments regarding a complainant Sri Mohan Kumar, Makkandur Village and Post , Madikeri Taluk has filed an application before Hon'ble National Green Tribunal vide original application O.A. No. 291 of 2024 (earlier O.A. No. 903/2024) and thus order has been passed by the Hon'ble National Green Tribunal stating that Sri Kanakaraju has established Stone Crusher at Sy. No. 454, 456 and 457 at Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District . He stated that the land had a natural water source and a pond. The proponent has permanently blocked natural water source and destroyed pond. Action of proponent is causing damage to Environment in larger way.

In this regard, Hon'ble Mysuru District Commissioner issued Office Memorandum dated 17/09/2025 and framed joint inspection committee to inspect and submit Factual report.

Hence, In view of the **Hon'ble Mysuru District Commissioner** Official Memorandum dated 17/09/2025 , the crusher was inspected by officials of various departments on 19/09/2025 and following observations were made:

Tahsildar's, Periyapatna Taluk Report

The survey numbers 454, 456, and 457 were originally part of S. No. 2, which was designated as "Gomala" (grazing land). The land records indicate these plots were classified as government wastelands ("SarkariBeelu").

In **1995-96**, the following land allotments were recorded under "BagarHukum" (unauthorized cultivation):

- Sy. No. 454 : 2 acres and 31 guntas to Kalegowda bin Muddegowda on December 2, 1996.
- Sy. No. 456: 2 acres and 27 guntas to Marigowda bin Mallegowda on December 27, 1995.

- Sy. No. 457: 2 acres and 23 guntas to Rajegowda bin Honnegowda on December 30, 1995.

Later, the lands in Sy. No. 454 and 456 were divided in **2016-17**, and Sy. No. 457 was also partitioned. Subsequently, in **2017-18**, lands in Sy. No. 454 and 456 were registered in the name of U. Kanakaraju bin U. Anand, and in **2018-19**, Sy. No. 457 was also registered in his name through a deed of sale. The land was converted for non-agricultural use in **2022-23**.

A recent site inspection found no evidence of water accumulation as alleged by the complainant.

Assistant Director of Land Records' Report

An examination of land records for Sy. No. 454, 456, and 457 revealed the following:

- **Original Map (1919)**: The original village map for Sy. No. 2, with an area of 269 acres and 2 guntas, was recorded as "B Kharab". However, the original survey map has no symbols for a water body ("katte"). Copy enclosed as **Annexure A for kind reference**
- **Correction Map (1961)**: During a division survey ("PodiAlate") in 1961, Sy. No. 454 was created from the original Sy. No. 2 with an area of 2 acres and 31 guntas. The correction map notes a "katte" (tank/water body) with a "kharab" area of 12 guntas. This "kharab" area is part of the holding number. The map does not show any connecting roads or natural streams leading to the "katte". Copy enclosed as **Annexure B for kind reference**
- The symbol for the "katte" in Sy. No. 454's records is located 150 meters from the safety zone designated for the crusher unit.

Karnataka State Pollution Control Board , Regional office-2, Mysuru Report

- Primarily, the crusher authority had applied for Form B1 and accordingly the joint inspection was carried out by the officials of Board and Mines & geology Department on 06/07/2022 and B-1 was issued by the District Stone Crushers Licensing and Regulation Authority, Mysuru District.

- Consent for Establishment was issued by the RSEO, Zonal Office, Mysuru to M/s. Surya Rock Co., located at Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459,Hasuvinakavalu Village, PeriyapatnaTaluk, Mysuru District for Stone crushing activity and manufacturing of M-Sand vide consent order No.334504 dated 22/11/2022 valid upto 09.11.2027 based on B-1 issued by the District Stone Crushers Licensing and Regulation Authority, Mysuru District dated 12/10/2022l .
- M/s. Surya Rock Co., at Sy .No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru was not in operation. The plant and machineries are under installation. The Board has not granted Consent for operation for the Stone crusher and M-sand activity as the crusher is yet to be commisioned.
- According to a GOK, Crusher activity comes under "Orange" category and this classification of industries generating trade effluents must maintain a minimum distance of 75 meters from water sources (Rivers and Lakes). During the site inspection, no water sources were found within 75 meters of M/s. Surya Rock Co.,Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459,Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District.

Department of Mines and Geology Report

- M/s Surya Rocks Stone Crusher, applied for permission to set up a crusher unit on June 28, 2022, on 4 acres and 28 guntas of land across several survey numbers. A joint site inspection was conducted, and it was found that a road was marked on the western side of the applied area. To maintain a safety distance of 50 meters from the road, 1 acre and 22 guntas of land were excluded, leaving 3 acres and 6 guntas as a suitable safety zone for the crusher unit.
- Based on the Karnataka Stone Crusher Control Rules of 2014, the company was issued a Form B1 for the 3 acres and 6 guntas of land, but the licensing process is still pending.

- Additionally, U. Kanakaraju applied for a building stone mining lease for a total of 10 acres, including the aforementioned survey numbers. The application is currently pending, awaiting a no-objection certificate (NOC) from the Forest Department. The Revenue Department has already provided its NOC.

Joint Site Inspection Findings

A team, formed as per Official Memorandum dated 17/09/2025 from the Hon'ble Deputy Commissioner of Mysuru District, conducted a site inspection on 19/09/2025

- M/s Surya Rocks Stone Crusher, owned by U. Kanakaraju, was in the process of establishing a crusher unit. The Crusher had obtained Form B1 from the District Stone Crusher Control Authority and a Consent for Establishment from the Karnataka State Pollution Control Board.
- No physical evidence of a "katte" (water body) or water accumulation was found at the site or within the applied area for the stone quarry lease.
- While land records for Sy. No. 454 mention a "katte" mark, Sy. No. 456 and 457 do not have katte mark. The map for Sy. No. 454 does not show any connecting roads or natural streams leading to this "katte".
- Also as per the complaint, it is not possible to assess environmental damage or the potential for it since there is no "katte" or water storage at the site.
- The inspection found no evidence to support the complainant's claim that a water source exists on the land, or that it's being used by the public or livestock.

The report includes photographs and maps from the land surveyor as evidence.

<table>
<tr><td>Sd/-
ADLR,
Periyapatna
Taluk</td><td>Sd/-
Tahasildar, Periyapatna</td><td>Sd/-
Senior Geologist.,
Mines and geology
Departtment</td><td>Sd/-
Deputy Environmental officer,
KSPCB, RO-2, Mysuru
(Rural)</td></tr>
<tr><td colspan="4" align="center">Sd/-
Assistant Commissioner.,
Hunsur Division, Mysuru District</td></tr>
</table>